

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503

CP (CAA) No.-98/230/232/ND/2022(2nd motion)

IN THE MATTER OF:

M/s. Scanbee Technologies Pvt. Ltd. And
M/s. Mpower Softcomm Pvt. Ltd.

....Applicant

SECTION

U/s 230-232

Order delivered on 13.09.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Akshay Kumar, Mr. Rishabh Dev Dixit, Advs.
For the Respondent :
For the OL : Ms. Hemlata Rawat, Adv.
For the IT Deptt. : Mr. Shailendra K Singh, Sr. St. Counsel with
Ms. Anuja Pethia, Ms. Dacchita Shahi, Mr. Rishabh
Nigam, Advs.
For the RD : Ms. Shankari Mishra, Adv.

ORDER

Heard the submissions made by Ld. Counsel for the Petitioner. Ld. Counsel for the Petitioner submitted that his response on the observations made by RD is available on the e-portal of the Tribunal. Ld. Counsel for the Income Tax Department is present and submitted that he has been engaged recently and therefore sought time to file Vakalatnama and reply. Two weeks time is granted to the Income Tax Department for filing Vakalatnama and reply. Ld. Counsel for the OL is present. Ld. Counsel for the RD is present and submitted that she will seek instructions from the RD in respect of the reply submitted by the Petitioner. List the matter on **08.11.2023**.

S/d-
(RAHUL BHATNAGAR)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)